

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.57 of 2020

Bishwanath Singh

... ..Petitioner

-Versus-

The State of Jharkhand & Ors.

... ..Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Vipul Poddar, Advocate.

For the Opp. Parties : Mr. Krishna Murari, Advocate.

02/ 11.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

On the request of learned counsel for the opposite party, list this case after four weeks for compliance of the Court's order dated 03.07.2019, passed in W.P.(S). No. 1871 of 2018.

(Dr. S.N. Pathak, J.)